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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CS(OS) 553/2007

MR. RAVINDER NANGIA

..... Plaintiff

Through

Ms. Manpreet Kaur, Adv.

versus

MR. VIRENDRA SAHLOT & ANR.

..... Defendants

Through

Mr. Saurabh Banerjee, Adv. for D-2

CORAM:

**ASHUTOSH KUMAR (DHJS), JOINT REGISTRAR
(JUDICIAL)**

ORDER

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08.03.2016

CS(OS) 553/2007

Case file taken up at this stage at 11.50 am at the request of learned counsel for plaintiff in the presence of learned counsel for defendant no.2 although the matter is fixed for 2 pm.

PW-1 Mr. Ravinder Nangia is present for his further cross-examination. However, learned counsel for plaintiff has submitted that she has informed learned counsel for defendant no.1 telephonically that she is mentioning the matter and that he may cross-examine the witness before lunch today as the witness is not available after lunch since there is a death in his near relation. Since learned counsel for defendant no.1 is not present, therefore, PW-1 is discharged unexamined for today only.

Re-notify for cross-examination of PW-1, for 06.05.2016 at 12.00 noon.

**ASHUTOSH KUMAR (DHJS)
JOINT REGISTRAR (JUDICIAL)**

At this stage, at 2.10 pm, Mr. Rishi Kapoor, Adv. for D-1 has

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appeared and he is apprised about the order passed today and next date of hearing.

ASHUTOSH KUMAR (DHJS)
JOINT REGISTRAR (JUDICIAL)

MARCH 08, 2016/cd